

(b) Does not arise.

**Welfare Schemes for dispersed tribals**

**1758. SHRI SODE RAMAIAH :** Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that more than one crore of tribals of the total tribal population of 5.36 crores are still not covered by any welfare schemes;

(b) whether Government have worked out any welfare schemes for these tribals who are known to be dispersed tribals;

(c) if so, the details of the scheme and the amount allotted for this purpose;

(d) whether private social welfare organisations and social workers will be associated with the formulation of the scheme and its implementation; and

(e) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) No, Sir, Out of total tribal population of 5.10 crores (1981 Census estimates) in 19 tribal sub-Plan States/Union Territories in the country about 3.71 crores have been covered under Tribal sub-Plan concept. The rest of the tribal population are covered under normal poverty alleviation programmes such as IRDP, NREP, RLEGP, etc being implemented in the States and also under schemes in Backward Classes Sector.

(b) and (c). The Ministry of Welfare has issued guidelines to the States in February, 1986 clarifying that the tribal sub-Plan is a strategy which covers the entire tribal population of the State. The Tribals even outside identified project area are also now entitled to a share out of Special Central Assistance given to the States. A Statements showing the number of dispersed tribals and the funds earmarked out of the Special Central Assistance during 1986-87 for them is given below. The State Governments will formulate beneficiary-oriented schemes for these tribals out of the funds provided to them.

(d) and (e). It will be for the State Government to decide the modalities for implementation of the schemes to be funded out of Special Central Assistance for dispersed tribals. The Working Group on Development of Scheduled Tribes during Seventh Five Year Plan (1985-90) has, however, recommended that right type of voluntary agencies having a sense of involvement and a non-exploitative approach should be encouraged to work in tribal areas and for programmes designed to raise economic levels of the tribal families.

**Statement**

*No. of Dispersed Tribals (1981 Census) and allocation of Special Central Assistance to States 1986-87.*

Sl. No.	State/U.T.	Dispersed (No Tribals in lakhs)	Allocation (1986-87) (Rs in lakhs)
1	2	3	4
1.	Andhra Pradesh	8.82	260.09
2.	Assam	8.75	271.64
3.	Bihar	9.83	267.94
4.	Gujarat	10.66	220.08
5.	Himachal Pradesh	0.70	59.83
6.	Karnataka	8.94	58.71
7.	Kerala	1.43	40.98
8.	Madhya Pradesh	14.57	901.02
9.	Maharashtra	19.41	424.13
10.	Manipur	0.24	16.71
11.	Orissa	15.51	442.61
12.	Rajasthan	14.09	222.56
13.	Sikkim	0.58	28.91
14.	Tamil Nadu	3.10	93.14
15.	Tripura	1.39	59.56
16.	Uttar Pradesh	2.06	13.07
17.	West Bengal	19.03	374.39
18.	A and N Islands	0.01	—
19.	Goa, Daman & Diu	0.01	—
Grand Total		139.15	3755.37